

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

(This the **02nd** Day of February, 2021)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

Original Application No.330/00123/2021

Dal Shrinagar Ram son of Shiv Pal Ram R/o Pachokhar, Pokhra, Ghazipur, District Ghazipur, presently residing at H. No. 115/255 (45) Maswanpur, Post Rawatpur, District Kanpur Nagar.

..... **Applicant**

By Advocates: Shri Rajesh Pratap Singh

Versus

1. Union of India through its Secretary, Ministry of Defence, New Delhi.
2. Principal Controller of Defence Account (Pension) Department, Draupadi Ghat, Allahabad.
3. Assistant Account Officer Pension, Draupadi Ghat, Allahabad.
4. Small Arm Factory, Kalpi Road, Kanpur Nagar through its Manager.

..... **Respondents**

By Advocate: Shri Chakrapani Vatsyayan

O R D E R

Shri Awadhesh Singh holding brief of Shri Rajesh Pratap Singh, learned counsel for the applicant and Mr. Chakrapani Vatsyayan, who has appeared on advance notice on behalf of respondents, both are present.

2. Heard learned counsel for the parties and perused the record.

3. At the very outset learned counsel for the applicant submitted that the applicant had moved a representation dated 04.12.2019, copy whereof has been annexed as Annexure A-1, claiming pensionary benefits. However, the aforesaid representation is pending since long and no order has been passed till today on the said representation. It is further submitted that a letter has been written in this regard by Assistant Account Officer (Pension) to Chief Manager, Union Bank of India, Centralized Pension Processing Centre, Mumbai on 28.01.2019 but despite the fact that the matter is under consideration, delay has been caused by the respondents and applicant is suffering due to said delay. It is prayed that the applicant will be satisfied at this stage, if a direction is issued to the concerned respondent, who is the competent authority, to take a decision on a said representation in a time bound manner.

4. In view of limited prayer made by learned counsel for the applicant, no useful purpose will be served in keeping this matter pending and it is disposed of finally at the admission stage with the direction to the respondent concerned, who is the competent authority, to take a decision in the matter by a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of certified copy of this order.

5. The order so passed shall be communicated to the applicant without any delay.

6. With the aforesaid direction, the OA is finally disposed off at the admission stage. It is made clear that Tribunal has not expressed any opinion on the merits of the case.

7. There shall be no order as to costs.

(Justice Vijay Lakshmi)
Member (J)

Manish/-